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PART-IV
GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

NOTIFICATION

The 20th March, 2019.

No.LL(B).11/99/495.—The Meghalaya Lokayukta (Amendment) Act, 2019 (Act No. 3 of 2019) is hereby published for general information.

MEGHALAYA ACT NO. 3 OF 2019.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 20th March, 2019.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 20th March, 2019.

THE MEGHALAYA LOKAYUKTA (AMENDMENT) ACT, 2019

**An
Act**

to amend the Meghalaya Lokayukta Act, 2014 (Meghalaya Act No. 4 of 2014)

Be it enacted by the Legislature of the State of Meghalaya in the Seventieth year of the Republic of India as follows,—

Short title and commencement.

1. (1) This Act may be called the Meghalaya Lokayukta (Amendment) Act, 2019.

(2) It shall come into force from 6th November, 2018.

Insertion of *proviso* after Section 5 of the Meghalaya Lokayukta Act, 2014.

2. In the Meghalaya Lokayukta Act (hereinafter referred to as the Principal Act) (Act No. 4 of 2014) after the existing Section 5, a new *proviso* shall be inserted, namely:-

“Provided that no decision of the Lokayukta shall be invalidated due to vacancy created due to non-availability or non-appointment of the Chairperson or members”

Addition of Schedule.

3. The following Schedule shall be added after Section 62 of the Principal Act.

“SCHEDULE

[see Section 6 (2)]

I, Shri/Smti.....having been appointed Chairperson/Member of the Lokayukta do swear in the name of God/Solemnly affirm that I will bear true faith and allegiance to the Constitution of India as by law established and that I will duly and faithfully and to the best of my ability, knowledge and judgment perform the duties of my office without fear or favour, affection or ill-will.”

W. KHYLLEP,

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.